CUSTOMS, EXCISE &ERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86157of 2019

(on behalf of Appellant)

in

Excise Appeal No. 86875 of 2016

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-033 to 034-2016-17 dated 30.05.2016passed by the Commissioner (Appeals) Central Excise & Customs, Goa.

Commissioner of Central Excise , Goa **.... Appellant**
ICE House, EDC Complex, Plot No.6
Patto, Goa-403001

Versus

M/s Coral Clinical Systems **.... Respondent**
Plot No.M-46/47 Verna Industrial Estate,
Verna, Goa-403722

Appearance:

Shri A.S. Parab, A.C., Authorized Representative for the Appellant
Ms. Tejal Patil, Advocate for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87195/2019

Date of Hearing: 27.11.2019
Date of Decision: 27.11.2019

Per: Bench

Heard both sides.

2. The miscellaneous application has been filed by the Revenue, seeking for withdrawal of appeal. After going through the averments made in the miscellaneous application, I find that the amount of duty involved in this case is less than Rs.50.00 lakhs. Thus, the present case of Revenue squarely falls under the litigation policy formulated by the Central Board of Indirect Taxes & Customs vide F. No. 390/Misc/116/2017-JC dated 22.08.2019, wherein monetary limit for filing appeal has been prescribed at Rs.50 lakhs in respect of Central Excise & Service Tax matters.

3. Accordingly, the appeal of Revenue is dismissed in accordance with the litigation policy issued by Central Board of Indirect Taxes and Customs. Miscellaneous application is disposed of.

(Dictated and pronounced in open Court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

SM